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Central Administrative Tribunal
Lucknow Bench, Lucknow

Amrit Singh
B. K. O. A. T. R. A. / C. C. P. / M. D. O.
Union of India v.

O.A.No.53/2008

C.W.

O.A.No.521/2007

Dated:-08.10.2012.

Hon'ble Sri Justice Alok Kumar Singh, Member (J)
Hon'ble Sri S.P. Singh, Member (A)

For Applicant:-Sri Praveen Kumar.

For Respondents:-Sri S. Verma.

In the backdrop of the order dated 5.4.2011, on the request of Sri Praveen Kumar O.A.No.388/2007 is de-linked with the rest of O.A.No.53/2008 and O.A.No.521/2007.

Sri Praveen Kumar, learned counsel for the applicant in both the O.As. submits that in due course of time after coming into force 6th Pay Commission, both the applicants have come within the zone and they are now enjoying the First Class Pass for which they have filed these O.As. Therefore, he submits that now both these O.As. have become infructuous.

Sri S. Verma has say to nothing against it.

In view of the above, both these O.As. are dismissed having become infructuous.

Member (A)

Member (S)

Amit/-

Certified Copy

Regd. No. 10/10/2012

Section Officer (Judicial)
Central Administrative Tribunal
Lucknow Bench, Lucknow

i) Date 08-10-2012
ii) Date of Dispatch 09-10-2012
iii) Date of Receipt 09-10-2012

09-10-2012